HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)

FRIDAY ,THE TWENTY FIFTH DAY OF APRIL
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE THE ACTING CHIEF JUSTICE SUJOY PAUL
AND
THE HONOURABLE SMT JUSTICE RENUKA YARA

WRIT PETITION NO: 12504 OF 2025

Between:

M/s. Sai Venkata Print and Pack, O/o.Plot No.70/P, Sri Rama Layout, Subhash Nagar, Jeedimetla, Hyderabad, Medchal-Malkajgiri, Telangana. Rep.by its Proprietor, Sri.Peddagari Rukmangadhara Naidu, S/o.P.Rangaswamy, Aged about 49 years, Occ. Business, R/o. H.No.12-169, Krishtipadu, Peddavaduguru, Anantapur, A.P.

...PETITIONER

AND

1. The Assistant Commissioner (ST), Jeedimetla-1 Circle, Hyderabad Rural Division, Hyderabad, Telangana.
2. Commissioner of Commercial Taxes, State of Telangana, C.T.Complex, Nampally, Hyderabad-500001.
3. The State of Telangana, Rep. by its Principal Secretary, Revenue (CT) Department, Telangana Secretariat, Hyderabad.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a writ or order or direction more particularly one in the nature of Writ of Mandamus declaring the Impugned Show Cause Notice dated 13.06.2022 along with summary of Show Cause Notice in Form DRC-01 vide Ref. No. ZD360622065780B dt. 13.06.2022 and the Impugned order dated 22.12.2023 along with proceedings in Form GST DRC-07 vide Ref. No. ZD3612230418696 dated 22.12.2023, passed by the 1st Respondent for the tax period 2017-18 without having any signature as illegal, arbitrary, apart from violative of Article 14, 19(1)(g) and 265 of the Constitution of India. Consequently, set aside the same

IA NO: 1 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to grant stay of all further proceedings pursuant to the Impugned order dated 22.12.2023 along with proceedings in Form GST DRC-07 vide Ref. No. ZD3612230418696 dated 22.12.2023, passed by the 1st Respondent for the tax period 2017-18, pending disposal of the Writ Petition

Counsel for the Petitioner: SRI. KOHIR BHASKAR REDDY

Counsel for the Respondents: SRI SWAROOP OORILLA,
SPECIAL GOVT PLEADER FOR STATE TAX

The Court made the following: ORDER

THE HON'BLE THE ACTING CHIEF JUSTICE SUJOY PAUL
AND
THE HON'BLE SMT. JUSTICE RENUKA YARA

WRIT PETITION No.12504 of 2025

ORDER *(Per the Hon'ble the Acting Chief Justice Sujoy Paul)*:

Sri K. Bhaskar Reddy, learned counsel for the petitioner and Sri Swaroop Oorilla, learned Special Government Pleader for State Tax, for the respondents.

2. Learned counsel for the petitioner seeks permission of this Court to withdraw the writ petition with liberty to the petitioner to file afresh.

3. The other side has no objection.

4. Accordingly, this Writ Petition is **dismissed as withdrawn** with the liberty prayed for. No costs.

Interlocutory applications, if any pending, shall also stand closed.

SD/-P. CH. NAGABHUSHAMBA
DEPUTY REGISTRAR

//TRUE COPY//

SECTION OFFICER

To,

1. One CC to SRI. KOHIR BHASKAR REDDY, Advocate [OPUC]
2. Two CCs to SPEICAL GOVERNMENT PLEADER FOR STATE TAX, High Court for the State of Telangana, at Hyderabad [OUT]
3. Two CD Copies

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HIGH COURT

DATED:25/04/2025



ORDER

WP.No.12504 of 2025

DISMISSING THE WRIT PETITION AS WITHDRAWN WITHOUT COSTS

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01/5/2025